

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.290/2001

Thursday this the 26th day of April, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Abdul Rasheed, S/o Imbichi Moyi,  
Gangman, Kallayi S.No.17/349  
residing at Koodathingal House,  
Post.Vazhayoor,Thiruthiyad,  
Ramanattukara. Pin.673 633. ..Applicant

(By Advocate Mr. M.R.Rajendran Nair)

V.

1. Union of India represented by the Secretary to Ministry of Railways, New Delhi.
2. The Divisional Personnel Officer, Southern Railway, Palakkad.
3. Senior Divisional Engineer (Coordiantion) Divisional Office, Southern Railway, Palakkad. ..Respondents

(By Advocate Mr. Thomas Mathew Nellimootil)

The application having been heard on 26.4.2001, the Tribunal on the same day delivered the following:

O R D E R  
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who commenced service as a Casual Labourer in the year 1975, regularised in the year 1984 as a Gangman while in service in 1993 did not report for duty, according to him as he was mentally ill. When he became alright he made a representation on 14.2.2000 producing a medical certificate seeking permission to rejoin duty. Finding no response to this the applicant has filed this application for a declaration that he is entitled to resume

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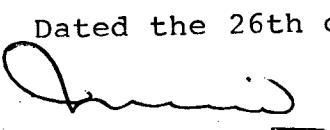
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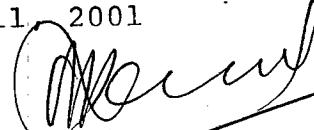
duty and for a direction to the respondents to permit the applicant to resume duty. Alternatively, the applicant has prayed that the respondents may be directed to consider and dispose of Annexure.A1(a) representation.

2. When the application came up for hearing learned counsel on either side agree that the application may be disposed of granting the third prayer with a direction to the third respondent to consider and dispose of the representation (Annexure.A1(a) made by the applicant and to give him an appropriate reply within a reasonable time.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of directing the third respondent to consider and dispose of Annexure.A1(a) representation submitted by the applicant and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 26th day of April, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

(s)

List of Annexures referred to:

Annexure.A1(a): True copy of the representation dated 14.2.2000 submitted by the applicant to the 3rd respondent.

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